

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

OA No.738/97

18-7-2006

Present : Hon'ble Mr.B.V. Rao, Member(J)  
Hon'ble Mr.A.R. Basu, Member(A)

Jayanta Sikdar

-Vs-

S.E. Rly

For the applicant : Mr.S.K. Dutta, Counsel

For the respondents : None

**ORDER**

Mr.B.V. Rao, JM

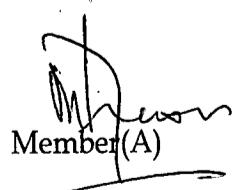
Shri Jayanta Sikdar has filed this OA praying the following reliefs :

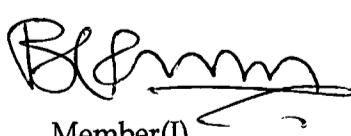
- a) To direct the respondents to cancel, withdraw and/or rescind the impugned order of termination dated 30-8-96, being Annexure 'A-4' hereof.
- b) To direct the respondents to reinstate the applicant in the service forthwith.
- c) To direct the respondents to deal with and/or dispose of the representation, being Annexure A-5.

2. Today, when the matter is called, the learned counsel for the applicant submits that his client will be satisfied if the respondents are directed to consider the representation of the applicant i.e. Annexure A-5 to the OA.

3. None is present for the respondents.

4. In view of the submissions made by the learned counsel for the applicant, without going into the merit of the case, we dispose of the OA with the direction to the respondents to consider the representation of the applicant annexed as Annexure A5 to the OA and dispose of the same with a reasoned and speaking order within a period of 3 months from the date of receipt of the order. No order as to costs.

  
Member (A)

  
Member (J)